## COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

<u>IA NO. 466 OF 2018 IN</u> DFR NO. 825 OF 2018

**Dated:** 25<sup>th</sup> May, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member

Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

M/s Aryan MP Power Generation Pvt. Ltd. .... Appellant(s)

Versus

Central Electricity Regulatory Commission & Ors. .... Respondent(s)

Counsel for the Appellant(s) : Mr. Matrugupta Mishra

Counsel for the Respondent(s) : Ms. Suparna Srivastava

Ms. Sanjna Dua for R-2

## ORDER (IA NO. 466 OF 2018)

(Application for condonation of delay in filing appeal)

Ms. Suparna Srivastava, Learned Counsel appears on behalf of the second Respondent and prays for four weeks' time to file reply in IA No. 466 of 2018. Her submission is placed on record.

Four weeks' time, i.e. on or before 22.6.2018, is granted to the learned counsel for the second respondent to enable her to file reply in IA No. 466 of 2018, after serving copy on the other side, as requested. Thereafter, rejoinder may be filed within two weeks.

List the matter on <u>10-7-2018</u> as agreed by learned counsel appearing for the parties.

(S. D. Dubey) Technical Member (Justice N. K. Patil)
Judicial Member

tpd/vg